

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1713
ANSWERED ON:12.12.2003
JUDICIAL REFORMS
BIR SING MAHATO;SHIVAJI MANE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have evolved a two pronged strategy on judicial reforms both including appointment of judges and their accountability;
- (b) if so, the details thereof; and
- (c) the steps taken or being taken to adopt and implement the same?

Answer

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C. THOMAS)

(a),(b) and (c): Yes Sir. The Constitution (Ninety-Eighth Amendment) Bill, 2003 has been introduced in the Parliament on May 9,2003 for the setting up of National Judicial Commission. The proposed Commission shall:

- (i) make recommendations of persons for appointment of Judges of the Supreme Court and Chief Justices and Judges of the High Courts;
- (ii) make recommendations for the transfer of Chief Justices of High Courts and the Judges of the High Courts from one High Court to any other High Court;
- (iii) draw up a Code of Ethics for Judges of the Supreme Court, Chief Justices.of High Courts and the Judges of High Courts;
- (iv) inquire into, suo-moto or on a complaint or reference, cases of misconduct or such deviant behaviour of a Judge other than those calling for his removal and advise the Chief Justice of India or the Chief Justice of a High Court appropriately after such inquiry.